

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**CP 35/2016**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.04.2024**

**NAME OF THE PARTIES:      IL & FS MARITIME INFRASTRUCTURE**  
**COMPANY LTD V/s BALAJI INFRA**  
**PROJECTS LTD. & ORS.**

Section 213,241-242 & 59 of the Companies Act, 2013

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**ORDER**

1. Mr. Rohit Shah, Advocate appeared for the Petitioner.
2. None for the Respondent.
3. Learned Counsel for the Petitioner again submits that arguing Counsel is pre-occupied in another matter and seeks short accommodation.
4. Last liberty is granted to the Petitioner to argue the matter, failing which this petition shall be dismissed for want of prosecution.
5. List this matter on **10.05.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna